

THE UNIVERSITY GRANTS COMMISSION (AMENDMENT)
ACT, 1985

No. 70 OF 1985

[20th December, 1985.]

An Act further to amend the University Grants Commission Act,
1956.

BE it enacted by Parliament in the Thirty-sixth Year of the Republic
of India as follows:—

Short
title.

1. This Act may be called the University Grants Commission
(Amendment) Act, 1985.

Amend-
ment of
section 6.

2. In the University Grants Commission Act, 1956, in section 6, for
sub-section (1), the following sub-section shall be substituted, namely:— 3 of 1956.

“(1) A person appointed as Chairman, Vice-Chairman or other
member after the commencement of the University Grants Commis-
sion (Amendment) Act, 1985 shall, unless he sooner becomes dis-
qualified for continuing as such under the rules that may be made
under this Act,—

(a) in the case of Chairman, hold office for a term of five
years or until he attains the age of sixty-five years, whichever
is earlier;

(b) in the case of Vice-Chairman, hold office for a term of
three years or until he attains the age of sixty-five years, which-
ever is earlier;

(c) in the case of any other member, hold office for a term
of three years:

Provided that—

(i) a person who has held office as Chairman or Vice-Chair-
man shall be eligible for further appointment as Chairman, Vice-
Chairman or other member, and

(ii) a person who has held office as any other member shall
be eligible for further appointment as Chairman, Vice-Chairman
or other member:

Provided further that a person who has held office for two terms,
in any capacity, whether as Chairman, Vice-Chairman or other
member [excluding a member referred to in clause (a) of sub-sec-
tion (3) of section 5], shall not be eligible for any further appoint-
ment as Chairman, Vice-Chairman or other member.”